

Saturday, 17th June, 1854

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL
OF INDIA**

Vol. I

(1854 - 1855)

Saturday, June 17, 1854.

PRESENT :

The Most Noble the Governor General, *President*.
 Hon. Sir Lawrence Peel, Hon. Sir James Colville,
 Hon. J. A. Dorin, A. J. M. Mills, Esq.,
 Hon. Colonel Low, D. Elliott, Esq.,
 Hon. J. P. Grant, A. Malet, Esq., and
 Hon. B. Peacock. C. Allen, Esq.

The following Message from the Most Noble the Governor General in Council was brought by Mr. Dorin, and read :—

MESSAGE No. 1.

The Governor General in Council informs the Legislative Council that he has appointed Walter Morgan, Esquire, to be Clerk of the Council on a salary of Rupees 2,500 per mensem, and that a further communication will be made regarding a second Officer. His Lordship in Council invites the Legislative Council to suggest what they consider a proper Office Establishment and the Office room they will require.

By Order of the Governor General in Council,

C. ALLEN,

Offg. Secy. to the Govt. of India.

COUNCIL CHAMBER, }
 The 16th June, 1854. }

MR. GRANT gave notice that he would, on Saturday next, move the first reading of a Bill "to provide for the levy of duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

MR. PEACOCK presented the Report of the Select Committee appointed to classify the several matters of business in the Legislative Department that remained undisposed of before the Government of India at the time of the first Meeting of the Legislative Council.

SIR JAMES COLVILLE moved that the Report and its Appendixes be printed.

Agreed to.

MR. GRANT moved that a Select Committee be appointed to take into consideration and to prepare such Bill or Bills as may be necessary with reference to the following projects of Law connected with the Marine Department, as entered in the List of old business, namely,

No. 2.—Relative to a proposed Indian Merchant Seamen's Law.

No. 10.—Relative to a proposed Law to prevent ship-burning.

No. 11.—Relative to a Law for allowing additional Ports of Registry of Seamen.

„ 17.—Relative to the Pilotage Laws required for the Bengal and Madras Presidencies.

„ 22.—Relative to a proposed amendment of the Merchant Seamen's Registry Act.

„ 29.—Relative to a Law for regulating and controlling the Emigration and passage of passengers from one side of the Bay of Bengal to the other.

„ 32.—Relative to a Law to permit Emigration to New South Wales.

„ 39.—Relative to a Law for the regulation of Ports and Harbours, and of certain navigable Rivers.

„ 44.—Relative to the Draft Act to amend the Law relating to Anchorage Toll in the Presidency of Bombay.

„ 57.—Relative to the improper hoisting of Flags by Merchant Vessels.

„ 98.—Relative to an Act regarding disorderly Seamen in Bombay.

„ 100.—Relative to Pilotage dues of the Port of Paumben in Madras.

Agreed to.

Moved by the same that the above Committee consist of Sir James Colville, Mr. Elliott, and the Mover.

Agreed to.

MR. PEACOCK moved that the Bill "for the management of the Post Office and for the regulation of the duties of postage" be referred to a Select Committee.

Agreed to.

Moved by the same that the said Committee consist of Mr. Elliott, Mr. Malet, and the Mover.

Agreed to.

Moved by the same that the Bill "relating to Railways in India" be referred to a Select Committee.

Agreed to.

Moved by the same that the said Committee consist of Mr. Elliott, Mr. Malet, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved the first reading of a Bill "for the further improvement of the Law of Evidence."

Also of a Bill "for the general improvement of the Law."

The above Bills were severally read a first time accordingly.

SIR LAWRENCE PEEL postponed the motion (of which he had given notice for this day) for the first reading of a Bill "for the further improvement of the procedure of Her Majesty's Supreme Courts," which was not in a sufficiently forward state to be laid before the Legislative Council.

MR. ALLEN moved that the Message from the Most Noble the Governor General in Council be printed and referred to a Select Committee for consideration as to what Office room and Establishment may immediately be required by the Legislative Council and their Clerk.

Agreed to.

Moved by the same that the said Committee consist of Mr. Grant, Mr. Malet, and the Mover.

Agreed to.

The Council adjourned.

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Saturday, June 24, 1854.

PRESENT :

The Most Noble the Governor General, <i>President.</i>	
Hon. Sir Lawrence Peel,	Hon. Sir James Colville,
Hon. J. A. Dorin,	A. J. M. Mills, Esq.
Hon. Colonel Low,	D. Elliott, Esq.
Hon. J. P. Grant,	A. Malet, Esq., and
Hon. B. Peacock,	C. Allen, Esq.

The following Message from the Most Noble the Governor General in Council was brought by Colonel Low and read :—

MESSAGE No. 2.

The Governor General in Council informs the Legislative Council that he has appointed Baboo Prosonno Coomar Tagore to be Clerk Assistant of the Council on a Salary of Rupees 1,250 per mensem.

By order of the Governor General in Council,

C. ALLEN,

Offg. Secy. to the Govt. of India.

COUNCIL CHAMBER, }
The 23rd June, 1854. }

MR. GRANT moved the first reading of a Bill "to provide for the levy of duties of customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

Bill read a first time accordingly.

MR. PEACOCK moved that Standing Orders Nos. LVII and LVIII be suspended,

to enable him to move the first reading of a Bill "to facilitate the proceedings of the Commissioners appointed to inquire into matters connected with the position of Sir James Brooke, Her Majesty's Commissioner and Consul General in Borneo."

Agreed to.

Moved by the same that the above Bill be now read a first time.

Bill read a first time accordingly.

Moved by the same that the Bill "to amend the law of arrest on mesne process in Civil actions in the Supreme Courts of Judicature, and to provide for the subsistence of destitute prisoners confined under Civil process of the said Courts" be referred to a Select Committee.

Agreed to.

Moved by the same that the said Committee consist of Sir Lawrence Peel, Mr. Malet, and the Mover.

Agreed to.

Moved by the same that the Bill "to amend the law relating to the Office and duties of Administrator General" be referred to a Select Committee.

Agreed to.

Moved by the same that the said Committee consist of Sir Lawrence Peel, Mr. Allen, and the Mover.

Agreed to.

SIR LAWRENCE PEEL gave notice that he would, on Saturday the 8th of July, move the second reading of the Bill "for the further improvement of the Law of Evidence."

Also of the Bill "for the general improvement of the Law."

The Council adjourned.

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Saturday, July 1, 1854.

PRESENT :

The Most Noble the Governor General, <i>President.</i>	
Hon. Sir Lawrence Peel,	Hon. Sir James Colville,
Hon. J. A. Dorin,	A. J. M. Mills, Esq.
Hon. Colonel Low,	D. Elliott, Esq.
Hon. J. P. Grant,	A. Malet, Esq., and
Hon. B. Peacock,	C. Allen, Esq.

THE CLERK presented the following Petitions:—

A Petition of the British Indian Association, praying that the Meetings of the Council may be made accessible to the public.

A Petition of the Bengal Chamber of Commerce, praying for the repeal of the Usury Laws.